

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 38862/2018

(Arising out of impugned final judgment and order dated 12-09-2017 in WP No. 15542/2015 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

AMAR CHANDRA

Respondent(s)

(FOR I.R. and IA No.157960/2018-CONDONATION OF DELAY IN FILING and IA No.157962/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.157965/2018-EXEMPTION FROM FILING O.T.)

Date : 16-11-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s)

Mr. Rana Mukherjee, Sr. Adv.
Mr. Rajesh Kumar Singh, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamalendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Exemption from filing O.T. is granted.

Exemption from filing c/c of the impugned order is granted.

Issue notice on the special leave petition as well as on the application for condonation of delay.

Status quo, as on today, shall be maintained by the parties.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
ASSISTANT REGISTRAR